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GOVERNMENT OF INDIA

Chandigarh Administration Gazette

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Parts of Chandigarh Administration Gazette

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PART I

CHANDIGARH ADMINISTRATION NOTIFICATIONS AND ORDERS HOME DEPARTMENT

Notification *

The 5th April, 2002

No. 121-HII(3)-2002/6765.--In exercise of the powers conferred by the proviso to Article 309 of the Constitution read with the Government of India, Ministry of Home Affairs, New Delhi, notification bearing No. S.O. 3267, dated the November 1st, 1966, the Administrator, Union Territory, Chandigarh, hereby makes the following rules regulating the method of Complete Price : Rs. 20.00 (115)

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recruitment to Group 'C' posts in the Weights and Measure Department, Chandigarh, namely :--

1. Short title and Commencement.—(i) These rules may be called the Chandigarh Weights and Measures Department (Group 'C' posts) Recruitment Rules, 2002.

(ii) They shall come into force on the date of their publication in the official gazette.

2. Application.—These rules shall apply to the posts specified in Column 1 of the Schedule annexed to these Rules.

3. Number of posts, classification and scales of pay.—The number of said posts, their classification and the scales of pay thereof, shall be as specified in (Flumns 2, 3 and 4 of the said Schedule.

4. Method of recruitment, age limit, qualifications etc.--The method of recruitment to the said posts, age limit, qualifications and other matters connected therewith shall be as specified in Column 5 to 14 of the said schedule:

Provided that the upper age limit prescribed for direct recruitment may be relaxed in the case of departmental candidates and candidates belonging to the Scheduled Castes/Scheduled Tribes, Other Backward Classes and Other Special Categories of persons in accordance with the instructions issued by the Government of India from time to time:

Provided further that the qualifications/experience prescribed for direct recruitment may be relaxed by the Competent Authority in case of candidate belonging to the Scheduled Castes/Scheduled Tribes. Other Backward Classes and Other Special Categories of Persons, if at any stage of selection, the Competent authority is of the opinion that the sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.

5. Disqualification.-- (i) No person who has more than one wife living or who having a spouse living, marries in any case in which such marriage is void by reason of its taking place during the life time of such spouse shall be eligible for appointment to the said post.

(ii) No woman, whose marriage is void by reason of the husband having a wife living at the time of such marriage of who has married a person who has a wife living at the time of such marriage, shall be eligible for appointment to the said posts.

(iii) The Administrator, Union Territory, Chandigarh, may, if he is satisfied that there are speical ground for so ordering, exempt any person from the operation of this Rule.

6. Power to Relax.—Where the Administrator, Union Territory, Chandigarh, is of the opinion that it is necessary for expedient so to do, he may by order, for reasons to be recorded in writing, relax any of the provisions of these rules in respect of any class or category or persons.

> R.S. GUJRAL, IAS, Home Secretary, Chandigarh Administration,

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CHD. ADMN. GAZ., MAY 1, 2002 (VYSK 11, 1924 SAKA)

HOME DEPARTMENT

The 26th April, 2002

No. 364-HII(3)-2002/8057-A.--In exercise of the powers conferred by the proviso to Article 309 of the Constitution read with the Government of India, Ministry of Home Affairs, New Delhi, Notification bearing No. S.O. 3267, dated the 1st November, 1966, the Administrator, Union Territory, Chandigarh hereby makes the following rules regulating the method of recruitment to Group 'C' (Ministerial Posts) in the Department of Tourism, Chandigarh Administration, namely :--

1. Short Title and Commencement.--(i) These rules may be called the Tourism Department, Union Territory, Chandigarh Group 'C' (Ministerial Posts) Recruitment Rules, 2002.

(ii) They shall come into force on the date of their publication in the official gazette.

2. Application.--These rules shall apply to the posts specified in Column 1 of the Schedule annexed to these rules.

3. Number of Posts, Classification and Scales of Pay.--The number of the said posts, their classification and the scales of Pay thereof, shall be as specified in Columns 2, 3 and 4 of the said schedule.

4. Method of recruitment, age-limit, qualifications etc.--The method of recruitment to the said posts, age-limit, qualifications and other matters connected therewith shall be as specified in Columns 5 to 14 of the said schedule:

Provided that the upper age limit prescribed for direct recruitment may be relaxed in the case of departmental candidates and candidates belonging to the Schedule Castes/Scheduled Tribes, other Backward Classes and other special categories of persons in accordance with the instructions issued by the Government of India from time to time:

Provided further that the qualifications/experience prescribed for direct recruitment may be relaxed by the competent authority in case of candidates belonging to the Scheduled Castes/Scheduled Tribes, other Backward classes and other special categories of persons, if at any stage of selection, the Competent Authority is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.

5. Disqualification.--No person, who has more than one wife living or who having a spouse living, marries in any case in which such marriage is void by reason of its taking place during the life time of such spouse shall be eligible for appointment to the said posts.

(ii) No woman, whose marriage is void by reason of the husband aving a wife living at the time of such marriage or who has married a erson who has a wife living at the time of such marriage, shall be ligible for appointment to the said posts.

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(iii) The Administrator, Union Territory, Chandigarh, may, if he is satisfied that there are special grounds for so ordering, exempt any person from the operation of this rule.

6. Power to relax.--Where the Administrator, Union Territory, Chandigarh is of the opinion that it is necessary or expedient so to do, he may by order, for reasons to be recorded in writing, relax any of the provisions of these rules in respect of any class or category or persons.

R.S. GUJRAL, I.A.S.,

[Part I

Home Secretary, Chandigarh Administration.

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Name	No. of posts	Classi- fication	Scale of pay	Whether selection	Whether benefit of added years of		
post _		of post		post or non-set tion post	service admissi- ble under rule # of C.C.S.	recruit- ment	
			÷.		(Pension Rules, 1972)		

		* *						
1	2	3	4	5	6		7	
Senior Assistant	•1	General Central Civit Service Group C' Non- Gazetted Ministerial	58009200	Selection-cum- Seniority	N.A.	*	N.A.	



						-
SCHEDULE 1			3			
Educational and other qualification required for direct recruitment	Whether age and educational qualification prescribed for direct recruits will apply in the case of promotees	Period of probation, if any	Method of recruitment whether by direct recruit- ment or by pro-nolion or by aputation/ transfer and percentage of the vacancies to be filled by various method		If a Departmental Promotion Committee exists, what is its composition	Circum- stances In which UPSC is to be consulted in making recruitment
8	9	10	11	12	13	14
NA.	NA.	One year	By promotion failing which by deputation	From amongst the Clerks/Junior Assistants having five years regular sarvice in the Cadre taken together as: Clerk, Junior Assistants By Deputation : From the officials of the Central Govt./ State Govts./U.T. Administration holding analogous posts in the same identical scale of pay		N.A.
Matriculation Ind DMsion or 10+2 or above or its equivalent with the speed of 30 w.p.m. In English Typewritin 1. Desirable knowledge in operation/use of Computer	N.A. 9	Two years	By direct appointment	NA.	-Ditto-	N.A.
 Matric pass in the recognized Board/instituti Driving Licence Light Transpor Vehicle (LTV) 5 years experi of driving a Li Transport Vehi (LTV.) 	i e of ri : ence ight	Two years	By 100% direct recruitment	N.A.	-Oitto-	N.A.

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2	3	4	5	6	7		8	9	10	11	12	13	14	
ector *3 *	General Central Civil Services 'C' Group Non- Ministerial		 (1) Selection- cum-Seniority for promotion (1) Selections by merit in case of direct recruitment 	N.A. (L	Between 18-27	(8)	A graduate of a recognized University in Science (with Physics as one of the subject) Technology of Engineering or holds a	Age – No Qualification – Yes	Two years	25% promotion 75% direct recruitment failing which by deputation	25% promotion from emorgst the manual Assistant working in Weights and Measures Department having 10 years experience of Manual Assistant.	Group 'C' DPC for Promotion/ Conformation : 1. Controller, Weights and Measures : Chairman 2. Regional Employment	N.A.	
	·		,	•		(b)	recognized Diploms in Engineering; and is able to speak read and write at-least one of the Regional Language of the State (Hindi / Punjabi)	* *			By Deputation : From the officials of the Central GovtJ State Govts./U.T. Administration holding analogous posts in the same or identical scale of pay.	Officer : Member 3. Under Secretary, Home : Member		
		<i>у</i> с	- -			(c)	The person appointed to the post of inspects shall have to successfully complete the basic training course of the indian institute of Legal Metrology established by the Central Government under Sections of Standard Act before he is considered for confirmation to the post	of 76			•	- -		* .
anua! °i sisstant	-Dillo-	31205160	Selection by-merit	N.A.	18—25		 Matric find DM. Or 10+2 with the Science subject Two years experience in Trade/Workshot 		-Ditto-	By direct recruitment 100%	N.A.	-Ditto-	N.A.	

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